

**THE COMPETITION COMMISSION OF INDIA
NOTIFICATION**

New Delhi, the December, 2023

The Competition Commission of India (General) Amendment Regulations, 2023

No. ___/ Regl-Gen. (Amdt.)/2023/ CCI — In exercise of the powers conferred by Sections 36 and 64 of the Competition Act, 2002 (12 of 2003), the Competition Commission of India hereby makes the following regulations further to amend the Competition Commission of India (General) Regulations, 2009, namely:-

1. Short title and commencement.-

- (1) These regulations may be called the Competition Commission of India (General) Amendment Regulations, 2023.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Competition Commission of India (General) Regulations, 2009, in regulation 2, in sub-regulation (1) after clause (f), the following clause shall be inserted, namely:

(fa) "Interlocutory Application" means an application filed in a case being enquired under section 19 of the Act;

3. In the Competition Commission of India (General) Regulations, 2009, in regulation 15, after sub-regulation (5), the following sub-regulation shall be inserted, namely:

(6) Every Interlocutory Application filed in a case being enquired under section 19 of the Act shall be registered and numbered. All such applications shall be scrutinized in terms of the provisions contained in sub-regulations (1) to (5) of this regulation.

4. In the Competition Commission of India (General) Regulations, 2009, regulation 49, after sub-regulation (1), the following sub-regulation shall be inserted, namely:

"(IA) Each Interlocutory Application received under sub-regulation (6) of regulation 15 shall be accompanied by proof of having paid the fee as under, -

- (a) Rupees 500 (five hundred) in case of individual or Hindu Undivided Family (HUF), or
- (b) Rupees 1000 (one thousand) in case of Non-Government Organisation (NGO), or Consumer Association, or Co-operative Society, or Trust or
- (c) Rupees 1000 (one thousand) in case of firm (including proprietorship, partnership or Limited Liability Partnership) or company (including one person company) having turnover in the preceding year upto rupees two crore, or
- (d) Rupees 5000 (five thousand) in all other cases."

Secretary
[_____]

Note:--- The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 *vide* Notification number R-40007/6/ Reg- General/ Noti/ 04- CCI, dated the 21st day of May, 2009 and subsequently amended and published in the Gazette of India, Extraordinary, Part III, Section 4 *vide* notifications number L-3(2)/ Regln.-Gen. (Amdt.) 2009-10/CCI dated the 20th August, 2009; number L-3(2) Regln.- Gen. (Amdt.)/2009-10/CCI dated the 20th October, 2010; number L-3(2) Regln.-Gen. (Amdt.)/2009-10/CCI dated the 31st March, 2011; No. L-3 (2)/Regln.-Gen. (Amdt.)/2011/CCI dated the 8th November, 2011; number L-3 (2)/Regln.-Gen.Amdt./2013/CCI dated the 7th October, 2013; number L-3 (2)/Regln.-Gen.(Amdt.)/2018/CCI dated the 6th December, 2018; number L-3 (2)/Regln.-Gen.(Amdt.)/2019/CCI dated the 20th November, 2019, number L-3 (2)/Regln.-Gen.(Amdt.)/2020/CCI dated the 6th February, 2020 and number. Regln.-Gen. (Amdt.)/ 2022/ CCI dated the 8th April, 2022.
